

ANNEXURE.

IV

21

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A. 0.473 of 1995.

Between

Dated: 25.10.1995.

1. M.A.Gaffar.
2. Mohd. Jamaluddin.
3. Mohd Khasim.
4. Gulam Ali.
5. ~~Abdullahin~~ M.A.Rahim.
6. Abdullahin Mohammad.
7. Syed Ali Bin Hassan.
8. Murtaza Ali.
9. Ali Bin Mohammad.
10. Abdul Karim.
11. S.Sirajuddin.

... Applicants

...

1. The Director (Food), Ministry of Food & Civil Supplies, Southern Region, Chennai
Hyderabad, A. E. and Madras.

2. The Pay and Accounts Officer, Food & Civil Supplies, Ministry of Civil Supplies, Government of India, New Delhi.

... Respondents

Counsel for the Applicants

: Sri. Md. Zia-Ul-Haque

Counsel for the Respondents

: Sri. K.Bhaskara Rao, Addl. CGSC

CORAM:

Hon'ble Mr. B.Gorthi, Administrative Member

Contd:..2/-

O.A.473/95.

Dt. of Decision : 25-10-95.

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.) I

The claim of the applicant is for a direction to the respondents to fix the pension of the applicants in the revised pay scale which was given effect from 01-08-1987. All the applicants retired on different dates during 1989-93.

2. The applicants were initially employed in the Department of Food, Government of India, but were later absorbed in Food Corporation of India. Their pay scales were revised and the said revised pay scales became effective from 01-08-1987. Even though the pay of the applicants was fixed in the revised pay scales effective from 01-08-1987 the said pay was not taken into consideration for the purpose of sanction of the pension. Their pension was fixed by the Respondents basing on the earlier pay scales effective from 01-08-1983.

3. The respondents in their reply affidavit, para-5 stated as under:-

In respect of the averments in para 6(d), it is to state that the pensionary benefits of the Petitioners were settled by this office as on their dates of retirement from the services of Food Corporation of India. The pensionary benefits of the Petitioners were settled by this office in terms of C.C.S.(Pension) Rules 1972 and the Government of India orders issued thereon from time to time.

-3-

current pensionary benefits of the Petitioners, which are in receipt by them is based on the Government of India, Ministry of Food and Civil Supplies, Department of Food Order No. 16-3/89-PC.I dated 18-7-1990 with reference to Wage settlement on Industrial Dearness Allowance pattern reached between the Food Corporation of India Management and Food Corporation of India Employees' Trade Unions which came into effect from 1-8-1987. Similar orders of Government of India for revision of Pensionary benefits of the retirees like the Petitioners retired after 1-8-87 from the services of Food Corporation of India have not been issued, taking into consideration of the Wage settlement reached between Management and Food Corporation of India Employees' Trade Unions which came into effect from 1-8-1987. Therefore, this office could not revise the pensionary benefits of the Petitioners. However, the matter was brought to the notice of Government of India vide this office letter No. Estt.39/6/Misc./93-Pen.I dated 6-2-93 followed by several reminders for early orders as a large number of cases like that of the petitioners are over due."

4. Heard learned counsel for both the parties.
5. From the averments made in the counter affidavit filed by the respondent it is obvious that the case of the applicants for proper fixation of their pension has already been taken up by the Food Corporation of India with the Government of India and that a final decision in the matter is still pending with the Government. It is unfortunate that though the case of the applicants was referred to the Government in February 1993 no decision has yet been given.

2

6. In the afore-stated circumstances, I deem it just and proper to direct that a decision in the matter shall be taken by the Government within a period of three months from the date of communication of this order. Respondent No.2 shall take immediate action in this regard to obtain final order of the Government as directed above. The decision of the Government, which shall be in the shape of reasoned order, should be communicated to the applicants within 10 days of its receipt from the Government. It will be open to the applicants to approach the Tribunal in case they are aggrieved by the final order of the Government in the matter of fixation of their pension.

7. The O.A. is ordered accordingly. No costs.

CERTIFIED TO BE TRUE COPY
 Date.....
 Court Officer
 Central Administrative Tribunal
 Hyderabad Bench
 Hyderabad

K. Bhaskar Rao

Copy to:-

1. The Regional Director (Food), Ministry of Food & Civil Supplies, (Department of Food), Southern Region, "Chennai House, 7, Esplanade, Madras.
2. The Secretary to Government (Secretary, Food & Civil Supplies, Ministry of Food & Civil Supplies, Government of Andhra Pradesh, New Delhi.
3. One copy to Sri. S. S. Srinivasulu Reddy, advocate, CAT, Hyd.
4. One copy to Sri. K. Bhaskar Rao, advocate, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

[Handwritten signature]

Case No. 21472/1980
 Date 25/10/80
 Copy to 9/11/80



5. Details of disbursing Bank
 i. Name of the Bank : State Bank of Hyderabad
 ii. Branch & Code no (if) : Malakpet Branch
 iii. Account No. : 2+06
 iv. District : Hyderabad
 v. State : Andhra Pradesh

OVERPAYMENT OF RELIEF SHALL BE ADJUSTED FROM DUES AS PER RULES

P. Radhika
 SR. PAO, FOOD, MADRAS.

Yours faithfully,
P. Radhika
 SR. ACCOUNTS OFFICER

Copy to:

- Sh./Smt. *Mohd Hafeez ur Rahman 16-7-367, Azampura, Hyderabad 24.*
- The Regional Pension Officer (Food) SR Madras w.r.t. the letter No. *Edlt 39/5-C(2)/93/19/10/9* consequent upon the revision of pension as detailed above.
 Sh./Smt. *Mohd Hafeez ur Rahman* is entitled to the revised DCR for Rs. *3797/-* less amount already paid Rs. *3976/-* R.D.F. (SR) TO FORWARD A BILL FOR RS. *587/-* IN FAVOR OF PENSIONER + RELIEF UPTO *587/-*

The bill difference may be submitted for payment accordingly after the deduction of original DCR and paid earlier.

Receipt may please be acknowledged.

3. The Manager, *State Bank of Hyderabad*
Malakpet Branch, Hyderabad

Subject Pensioner/Family Pensioner is an IDA pensioner. The amount of Dearness Relief on Pension/Family Pension shall be payable in terms of orders issued by Department of Public Enterprises from time to time. The amount of Dearness Relief already paid is adjustable against the amount of Dearness Relief due under the order issued by the Department of Public Enterprises. You are also requested to superscribe boldly of the Pension Payment Order the words "IDA PENSIONER /IDA FAMILY PENSIONER."

4. Record No.

P. Radhika
 SR. ACCOUNTS OFFICER

B

Govt. of India
Ministry of Food
Pay & Accounts Office
Shastri Bhawan, 1st Floor, 600 004
Phone: 8276730 (Govt. Food Act)

OFFICE OF THE CONTROLLER OF ACCOUNTS MINISTRY OF FOOD,
161 KASTURBA GANDHI MARG, BARRACKS, NEW DELHI-110001

No. Pay/Fund/Modif. / PAF/ (MIS) / 1159 / 750 / 96-97 / 1420-23 Date: 11/1/96
Authority Letter for Revision of Pension applicable for IDA Pensioners only

To,
The Pay & Accounts Officer
Central Pension Accounting Office
Trikotia, Shikaji Cama Place
New Delhi

FOOD TRAFFIC OFFICER

Sub: Revision of pension/family pension of Sh/Smt. M. Md. Hafeez ur Rahman
holder of PPO No. who is an IDA pensioner/family pensioner. The amount of Dearness Relief Pension/Family pension shall be payable in terms of orders issued by Department of Public Enterprises from time to time. The amount of Dearness Relief already paid is adjustable against the amount due under the orders issued by the Department of Public Enterprises. AM
DOH
28.2.96

Sir, PPO NO : 03687 94 0101 AT

I request you to make arrangement for carrying out the modifications in both the halves of the said PPO as detailed below:

- (a) Revised Pension Rs. 1943/- (Rupees one thousand nine hundred and forty three only) effective from 1.6.94
- (b) Revised Pension Commuted Rs. 647/- (Rupees six hundred and forty seven only)
- (c) Revised Reduced Pension after commutation Rs. 296/- (Rupees two hundred and ninety six only) effective from the date of commutation
- 2(a) Differential commuted value paid or being arranged through Pay & Accounts Office N/A
- 2(b) Differential/commuted value paid or being arranged through Banks Rs. 3004/- (Rupees thirty one thousand and four only) (a) or (b) whichever is applicable should be filled up. The other column should be prominently marked as Not Applicable.
- 3. Additional amount of death-cum-retirement gratuity payable by the bank due to revision (this column is to be prominently marked as 'Not Applicable' if additional amount of gratuity is arranged through is payable as a result of revision) Rs. 29,329/- (Rupees twenty nine thousand three hundred and twenty nine only)
- 4. Revised Family Pension (a) At enhanced rate Rs. 1254/- (Rupees one thousand two hundred and fifty four only) upto 31.12.2001 (b) At normal rate Rs. 627/- (Rupees six hundred and twenty seven only) from 1.1.2001

1) A measure of pension and relief from 1.3.94 to 31.12.94 settled under FCI.

10

ANNEXURE. VI

27

GOVERNMENT OF INDIA
MINISTRY OF FOOD

OFFICE OF THE REGIONAL DIRECTOR (FOOD)
SOUTHERN REGION, MADRAS - 600 108.

REF. NO: ESTT. 99/3(3)/90

DATE: 31.7.96.

// BY REGISTERED POST WITH
ACKNOWLEDGMENT DUE //

To:
The PAY & ACCOUNTS Officer,
Ministry of Food,
Shastri Bhavan, III Floor,
M A D R A S - 6 0 0 0 0 6.

REVISED

Sir,

SUB: PENSION - I. Revision of Terminal Benefits
Fixation of Pay w.e.f. 01-08-1987 on IDA
Pattern Shri/Smt. **MOHD. ABDUL RAHEEM, Jambhar**
Retired/Retired on: **30.4.91**. forwarding
of Pension forms - Regarding.

REF: 1. Ministry of Food Lr.No:A.38020/1/93/FC.3
Dated: 08-02-1996.

2. Your A.E.No: **F.III/R.61/90-91/251/1088**
Dt. **3.91/**

In pursuance of the instructions contained in
reference I & II cited, the pensionary benefits in respect of
S/Shri/Smt. **MOHD. ABDUL RAHEEM** Designation: **Jambhar**
Retired/Retired on: **30.4.91** finalised and admitted as per your AE
Second cited is revised and re-submitted accordingly with
the undermentioned pension forms.

1. Form No:7 with duplicate.
2. Annexure - "A"
3. OSR with necessary service details attested.
4. Bill for Rs. **7,170/-** being the differential
DCRG with dis form.
5. Revised L.P.C.

Kindly acknowledge the receipt and arrange to
settle revised terminal benefits early.

Encl: As Above.

Yours faithfully,

Lal Bahadur Shastri
for REGIONAL DIRECTOR (FOOD)

Copy to:-

1. Shri.Mehabooba Ali,
Joint Director(Food), Headquarters, New Delhi..... A copy of
Annexure - "A" is enclosed as desired in Lr.No:
PGE/R-16/PC/95 Dated: 22-04-1986.
2. The Zonal Manager, Food Corporation of India, Madras-600 006.
3. The Sr.Regional Manager, Food Corporation of India, **Hydrabad**.
4. The District Manager, Food Corporation of India, **Tamilnadu**
5. **MOHD. ABDUL RAHEEM, H.No.87, SRT.Yakuthpura Colony, Hyderabad-500 023.**

PAY & ACCOUNTS OFFICE
MINISTRY OF FOOD

Shastri Bhavan,
26, Maddows Road,
Madras-600 003.

PPO (F) (M) / R.61(CR) / 294

No. Pen/Fund/Food/Rev/

96-97/138790 9/96

Modified Authority letter for Revision of pension applicable for IDA pensioners

To

FOOD TRANSFEREE

Pay & Accounts Officer,
Central Pension Accounting Office,
Trikot II Bhikaji Cama Place,
New Delhi.

CATEGORY
I II III IV

Sub: Revision of pension/family pension of Abdul Raheem, Jamedor holding PFO No. 0368791

50848 AI

who is IDA pensioner/family pensioner.

The amount of Dearness Relief on pension/family pension shall be payable in terms of orders issued by Department of Public Enterprises from time to time. The amount of Dearness Relief already paid is adjustable against the amount due under the orders issued by the Deptt. of Public Enterprises.

Sir,

I request you to make arrangement for carrying out the modification in both the halves of the said PPO as detailed below:

- (a) Revised Pension Rs. 864/- (Rupees Eight hundred and sixty four only) effective from 1.5.91.
- (b) Revised Pension commuted Rs. 288/- (Rupees Two hundred and eighty eight only)
- (c) Revised Reduced Pension after commutation Rs. 576/- (Rupees Five hundred and seventy six only) effective from the date of diff.com. value of pension would be paid/credited by the bank.

- 2(a) Differential commuted value paid or being arranged through Pay and Accounts Office Rs. Not applicable
 - 2(b) Differential commuted value paid or being arranged through Bank Rs. 8,123/- (Rupees Eight thousand one hundred and twenty three only)
- (a) or (b) whichever is applicable should be filled up. The other column should be prominently marked as 'Not applicable'.

3. Additional amount of death cum retirement gratuity payable by the bank due to revision (this column is to be prominently marked as 'Not applicable' if additional amount of gratuity is arranged through Pay & Accounts Officer concerned or no Death/Retirement gratuity is payable as a result of revision. Rs 7,170/-)

Arrears of family pension/subannuation pension and Relief from _____ to _____ paid through PD(F), Madras.

This Bank

Handwritten signature/initials

Handwritten signature/initials

30

RATES OF DEARNESS RELIEF ON PENSION/FAMILY PENSION
ON IDA SCALES AS SANCTIONED BY DEPTT. OF PUBLIC
ENTERPRISES FOR THE IDA PENSIONERS

CATEGORY III & IV

<u>QUARTER COMMENCING</u>	<u>RATE P.M.</u>
1.8.87	NIL
1.11.87	52.80
1.2.88	180.85
1.5.88	80.85
1.8.88	113.85
1.11.88	160.05
1.2.89	206.05
1.5.89	190.05
1.8.89	222.05
1.11.89	276.05
1.2.90	292.05
1.5.90	292.05
1.8.90	358.05
1.11.90	434.05
1.2.91	506.05
1.5.91	548.05
1.11.91	704.05

1-8-91 - 582,05

RS. 70405 P.M. 03.75 P. P.M. MAY BE
CONT'D ON DEARNESS RELIEF ORDERS
FROM PUBLIC ENTERPRISES

Revised Family Pension

(a) At enhance rate Rs. 864/- (Rupees eight hundred and sixty upto over only)

(b) At normal rate Rs. 450/- 3.4.96 from (Rupees four hundred and fifty only)

5. Details of Disbursing Bank: 4.4.96

- i. Name of the Bank : State Bank of Hyderabad
- ii. Branch & Code No. (if): Malakpet Branch
- iii. Account No. : 14596
- iv. Distt. : Hyderabad
- v. State : Andhra Pradesh

Yours faithfully,

(MOHD. JAFER HUSSAIN)
SENIOR ACCOUNTS OFFICER.

Copy to

1. Sh./Smt. Mohd Abdul Raheem H No. 87, SRT
Yakutpura Colony Hyderabad 570023

2. The Regional Director (Food), Southern Region, Chennai House, Madras.

w.r.t. their letter No. Estt 39/802/90/
dt. 2/7/91 consequent upon the revision of pension as detailed above.

Ssh./Smt. Mohd Abdul Raheem
IS ENTITLED TO THE REVISED DCRG for Rs. 28,958/-
Less amount already paid Rs. 21,788/-

The bill of difference may be submitted for payment accordingly showing therein deduction of original DCRG authorised and paid earlier.

Receipt may please be acknowledged.

3. The Manager, State Bank of Hyderabad, Malakpet Branch, Hyderabad

Subject Pensions/Family pensions is a IDA pensioner. The amount of Dearness Relief on pension/family pension shall be payable in terms of orders issued by Deptt. of Public Enterprises from time to time. The amount of Dearness Relief already paid is adjustable against the amount due under the orders issued by the Deptt. of Public Enterprises. You are also requested to superscribe boldly on the pension payment order the words " IDA PENSIONER/ID FAMILY PENSIONER

4. Record File

5. FOR RATE OF IDA RELIEF PLEASE SEE OVERLEAF

M. A. Ruman
SENIOR ACCOUNTS OFFICER.

M

32

RATES OF DEARNESS RELIEF ON PENSION/FAMILY PENSION
ON IDA SCALES AS SANCTIONED BY DEPTT. OF PUBLIC
ENTERPRISES FOR THE IDA PENSIONERS

CATEGORY I & II

<u>QUARTER COMMENCING</u>	<u>RATE P.M.</u>
1.1.89	227.75
1.4.89	219.75
1.7.89	239.75
1.10.89	285.75
1.1.90	325.75
1.4.90	311.75
1.7.90	361.75
1.10.90	443.75
1.1.91	509.75
1.4.91	571.75
1.7.91	585.75
1.10.91	693.75

hs

PAY & ACCOUNTS OFFICE
DIRECTORATE OF FOOD

Shastri Bhawan,
25, Haddows Road,
Madras-600 006.

Pay/Fund/Board/... 15/11/58

Modified priority letter for revision of
pension applicable for PA pensioners

FOOD TRANSFEREE

To

Pay & Accounts Officer,
Central Pension Accounting Office,
Trikot II Bhikaji Cama Place,
New Delhi.

CATEGORY			
I	II	III	IV
			✓

Sub: Revision of pension/family pension of Sh./Smt.

... who is PA pensioner/family pensioner.
The amount of Dearness Relief on pension/family pension shall
be payable in terms of orders issued by Department of Public
Enterprises from time to time. The amount of Dearness Relief
shall be payable against the amount due under the
orders issued by the Deptt. of Public Enterprises.

I request you to make arrangement for carrying out the
modification in both the halves of the said FPO as detailed
below:

- (a) Revised Pension Rs. 1000 (Rupees One Thousand) effective from 1.5.91
- (b) Revised Pension commuted Rs. 10000
- (c) Revised Reduced Pension after commutation Rs. 5000
effective from the d.to of diff.com. value of pension would
be paid/credited by the bank.

2(a) Differential commuted value paid or being arranged
through Pay and Accounts Office Rs. Not applicable

2(b) Differential commuted value paid or being arranged
through Bank Rs. 10000

(a) or (b) whichever is applicable should be filled up.
The other column should be prominently marked as 'Not applicable'.

3. Additional amount with cum retirement gratuity
payable by the bank due to revision (this column is to be
prominently marked as 'Not applicable' if additional amount
of gratuity is arranged through Pay & Accounts Officer as a
result of revision.)

Arrears of family pension/annuity pension and
Relief from 1.5.91 to 1.5.91 paid through PD(F), Madras.

RATES OF DEARNESS RELIEF ON PENSION/FAMILY PENSION
OF IDA SCALES AS SANCTIONED BY DEPTT. OF PUBLIC
ENTERPRISES FOR THE IDA PENSIONERS

CATEGORY III & IV

<u>QUARTER COMMENCING</u>	<u>RATE P.M.</u>
1.3.87	NIL
1.11.87	52.00
1.2.88	80.05
1.5.88	80.85
1.8.88	113.05
1.11.88	130.05
1.2.89	206.05
1.5.89	190.05
1.8.89	222.05
1.11.89	276.05
1.2.90	292.05
1.5.90	292.05
1.8.90	353.05
1.11.90	434.05
1.2.91	506.05
1.5.91	548.05
1.11.91	707.05

36

6. Details of Disbursing Bank

i. Name of the Bank

State Bank of Hyderabad

ii. Branch & Code no (if)

Malakpet, Azam Pura,

iii. Account No.

14.6.71

iv. Distt.

Hyderabad

v. State

Andhra Pradesh

Yours faithfully,

SD

ACCOUNTS OFFICER

Copy to:

1. ✓ Sh. Smt. Zaher Mohammed No. 17-24-292, Yakkal Puru Colony, Hyderabad.

2. R.O. (CF) Madras.

w.r.t. their letter No. ESH 39/95(22)/89 dt. 5.8.96 consequent upon the revision of pension as detailed above.

Sh. Smt. Zaher Mohammed is entitled to the revised DCRG for Rs. 46,695/- less amount already paid Rs. 27,661/-

The bill of difference may be submitted for payment accordingly showing therein deduction of original DCRG authorised and paid earlier.

Receipt may please be acknowledged.

3. The Manager, State Bank of Hyderabad, Malakpet, Azam Pura, Hyderabad.

4. Subject Pensioner/Family Pensioner is an IDA pensioner. The amount of Dearness Relief on Pension/Family Pension shall be payable in terms of orders issued by Department of Public Enterprises from time to time. The amount of Dearness Relief already paid is adjustable against the amount of Dearness Relief due under the order issued by the Department of Public Enterprises. You are also requested to superscribe boldly on the Pension Payment Order the words 'IDA PENSIONER/FAMILY PENSIONER' in Record file.

SR. ACCOUNTS OFFICER

Handwritten signature/initials

Handwritten signature and initials of SR. ACCOUNTS OFFICER

Govt. of India
Ministry of Food
Pay & Accounts Office
Shastri Bhawan, Madras 600 006
Phone: 836730 (Grains Food A.C)

OFFICE OF THE CONTROLLER OF ACCOUNTS MINISTRY OF FOOD,
1688-KASTURBA GANDHI MARG, BARRACKS, NEW DELHI-110001

No. Pen/Fund/Food/Row/ Z-5/R/323/96-97/1379-4.02 Date 9.9.96
Modified Authority Letter for Revision of Pension applicable for IDA Pensioners only

To,
The Pay & Accounts Officer
Central Pension Accounting Office
Trikot II, Bhikaji Cama Place
New Delhi.

FOOD TRANSFER

Sub: Revision of pension/family pension of SIVSmt Zaheer Mohammed A.C. 2 Vol. 31
holder of PPO No. 4 who is an IDA pensioner/family pensioner. The amount of Dearness
relief on Pension/Family pension shall be payable in terms of orders issued by Department of Public
Enterprises from time to time. The amount of Dearness Relief already paid is adjustable against the
amount due under the orders issued by the Department of Public Enterprises.

03687 91 00361 AJ

Sir,
I request you to make arrangement for carrying out the modifications in both the halves of the said PPO as
detailed below:

- (a) Revised Pension Rs. 11,151/- (Rupees one thousand four hundred and fifteen only) effective from 1-11-90
- (b) Revised Pension Commuted Rs. 471/- (Rupees four hundred and seventy one only)
- (c) Revised Reduced Pension after commutation Rs. 944/- (Rupees nine hundred and forty four only)
value of pension would be paid/credited by the bank effective from the date of diff. Com.
- 2(a) Differential commuted value paid or being arranged through Pay & Accounts Office
Rs. Not applicable
- 2(b) Differential commuted value paid or being arranged through Banks
Rs. 11,422/- (Rupees eleven thousand four hundred and twenty two only)
(a) or (b) whichever is applicable should be filled up. The other column should be prominently marked as 'Not Applicable'.
- 3. Additional amount of death-cum-retirement gratuity payable by the bank due to revision (this column is to be prominently marked as 'Not Applicable' if additional amount of gratuity is arranged through payable as a result of revision) Rs. 9,037/- (Rupees nine thousand and thirty seven only)
- 4. Revised Family Pension
At enhanced rate Rs. 11,321/- (Rupees one thousand one hundred and thirty two only) upto 9-10-97
(b) At normal rate Rs. 566/- (Rupees five hundred and sixty six only) from 10-10-97

OVERPAYMENT OF RELIEF SHALL BE
ADJUSTED FROM DUES AS PER RULES

Sr. PAO, FOOD, MADRAS.

8-10

M

GOVERNMENT OF INDIA
MINISTRY OF FOODO/O THE REGL. DIRECTOR (F)
SOUTHERN REGION: MS. 108.

REF NO: ESTT. 39/23(2)/91.

DATE: 9.8.96.

To

BY REGD. POST. ACK. DJE.

The Pay & Accunts Officer,
Ministry of Food,
Shastri Bhavan, IIIrd Floor,
M A D R A S - 600 006.

Sir,

Sub: PENSION-I - Revision of Terminal benefits
Fixation of Pay w.o.E. 1.8.87 on IDA pattern
in r/o SRI. A. SRINIVASA RAO, AG.I(D) Retired/
Expired on 30.6.91 - Forwarding of Pension
Forms - Regarding.

Ref: 1. Ministry of Food Lr.No.
A 38020/1/93/PC.3 Dated 8-2-1996.

2. Your A.E.No. F.II/S.142/454/91-92/2956 Dt.19.11.91.

In pursuance of the instructions contained in reference
I & II cited, the Pensionary benefits in respect of
SRI. A. SRINIVASA RAO Designation AG.I(D)
Retired/Expired on 30.6.91. finalised and admitted as per
your A.E. third cited is revised and re-submitted accordingly
with the undermentioned pension forms.

1. Form No. 7 with duplicate.
2. Annexure - 'A'
3. OSR with necessary service details attested.
4. Bill for Rs. 9,694/- being the differential
DCRG with DIs Form.
5. Revised L.P.C.

Kindly acknowledge the receipt and arrange to settle
revised Terminal benefits early.

Yours faithfully,

Faridhah Ali
REGIONAL DIRECTOR (FOOD)

Encl: as above.

Copy to:-

1. Sri. Mehabooba Ali, Jt. Director (Food), HQRS., NEW DELHI..
... A copy of Annexure-A is enclosed as desired in Lr.No.-
PGF/R-16/PC/95 Dated 22.4.86.
2. The Zonal Manager, FCI, Madras - 6.
3. The Sr. Regl. Manager, FCI, Hyderabad.
4. The Dist. Manager, FCI., Sanath Nagar.
5. SRI. A. Srinivasa Rao,
H.No. 22-2-846/1,
Neerkhan Bazaar,
HYDRABAD - 500 024.

RRC/-

④ The Controller of Accounts
7/0 Food; 1688 Kasta
Barracks,
Gandhi Marg, New Delhi
(110001)

Whereas the above OA has come
up for ~~final~~ hearing upon being released
~~from~~ the caption "Reserved for Judge" on
3.7.98, duly directed to ~~file~~ ^{list} the
above case on 16.7.98 for final
hearing, and the same has now
been directed to be posted
for final hearing on 4/12/98 at
10-30 AM at the ~~request~~ ^{request} of the applicant
Counsel.

Therefore you are ^{hereby} directed
to take notice and to appear
before this Bench of Hon'ble Tribunal
either in person or through a
legal practitioner / present
officer in the aforesaid
~~cases~~ at 10.30 AM on 4/12/98
to contest in the said matter
if you fail to appear
either in person or through advocate
the application will be heard
and decided in your absence.

13/12/98 TR
DR (J)
copy to Sr. Secy, Counsel for the
applicant
copy to Sr. K. B. Rao, Counsel for the Respondent

CAS: Hyd. Bench: at Hyd

notice of hearing date

in DA 16/97

Between

Gold Refreezer Lehman
and 8 ors.

applicants

and

Govt of India rept. by

Secy: No food,
Dept of food procurement
and distribution;
Krishna Bhawan,
New Delhi & 3 ors.

Respondents

TO

Secretary,

① The Govt of India ~~rept. by its Secy~~
Min. of food, ~~dept.~~ Dept of food procure
and distribution, Krishna Bhawan,
New Delhi.

② The Regional Director (Food); Ministry of
Food and Civil Supplies, (Department of
Southern Region, Food)
"Chennai House",
7, Esplanade,
Chennai - 600 108

③ The Managing Director
Food & Civil Supplies;
Min. Civil Supplies;
Govt of India, New Delhi